

Committee on Customer Service in Banks, Reserve Bank of India had advised all scheduled commercial banks in February 1993 to undertake specified types of non-cash transactions during the extended business hours i.e. upto one hour before the close of working hours.

### Labour Laws

3389. SHRIMATI DIL KUMARI BHANDARI: Will the Minister of LABOUR be pleased to state:

(a) the number of States and Union Territories where the Indian Labour Laws have not been extended so far;

(b) whether the Government have any measures to ensure the welfare of labour in these States and Union Territories;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA): (a) Some of the Labour Laws enacted by the Government of India do not extend to the States of Jammu & Kashmir and Sikkim.

(b) to (d): These States have their own Labour Departments which are implementing labour laws and welfare measure for labour in these States, as per their requirements.

[Translation]

### Stand by Facility by Sahara India Airlines

3390. SHRI PRABHU DAYAL KATHERIA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Sahara India Airlines has announced to provide any facility of stand by advantage;

(b) if so, the details thereof;

(c) whether Government, propose to provide such facility in Indian Airlines and Air India also so as to compete with the said airlines; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD)

(a) Yes, Sir.

(b): The Stand By Advantage will enable the passengers to get a confirmed seat against last moment vacancies/cancellations at a discount of 25% of the basic fare.

(c) and (d): There is no proposal at present to introduce a similar facility on Indian Airlines and Air India flights.

[English]

### Loan to State Government

3391. SHRI LAETA UMBREY: Will the Minister of FINANCE be pleased to state :

(a) the loan outstanding against the State Government at present State-wise;

(b) whether the Government have recently waived off loans of some of the States; and

(c) if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) to (c). Information is being collected and will be furnished.

### Modvat on Glass Bottles

3392. SHRI DHARAM PAL SINGH MALIK: Will the Minister of FINANCE be pleased to state :

(a) whether MODVAT was made available on returnable glass bottles at the time of levy of specific duty;

(b) whether MODVAT continues to be available on returnable glass bottles upon change of levy to ad-valorem excise duty; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) (b) and (c) In terms of the provisions of Rule 57A of the Central Excise Rules 1944 Modvat Credit on containers or packaging materials is permitted provided the cost is included in the assessable value of the final product.

In the case of specific rate of duty modvat was available as the question of inclusion of the value did not arise.

On change of duty from specific to ad-valorem, eligibility for Modvat credit will depend upon the fact as to whether the cost of the glass bottles is included in the value of the final product viz., bottles containing aerated water. It is a matter of fact to be ascertained in each case of claim for Modvat.

### Schemes by S.I.D.B.I.

3393. SHRI TARA SINGH : Will the Minister of FINANCE be pleased to state :